

Title: Regarding inordinate delay in implementation of the revised pay scales in NALCO which have been pending since 1997.

SHRI K.P. SINGH DEO (DHENKANAL): Mr. Deputy-Speaker, Sir, I am raising a matter of urgent public importance. It is about the mini-ratna public sector undertaking, namely, NALCO.

(q1/1215/kvj/bks)

The National Aluminium Company Ltd., a Government of India enterprise under the Ministry of Mines is earning a profit of Rs.600 crore per annum. This year it is going to be Rs. 615 crore. It has a turn-over of around Rs.200 crore and is constantly earning foreign exchange from the day of its inception. The officers of this company are constrained to go on mass leave on 26th and 27th of February 2001 due to inordinate delay in implementation of the revised pay scales pending since 1997 when almost all the major public sector undertakings have already implemented the revised pay scales. In spite of the unparalleled efforts of the striking officers to keep the plant running for the time being, it may not be possible to maintain it for a long time under the prevailing situation.

Hence your kind intervention in the matter is highly essential to bail this giant public sector out of the ensuing peril. My apprehension is that this is a diabolical effort to disinvest and sell it off like BALCO, which will be a tragedy.